

### Pending Cases in High Courts

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- 77 { Shri Subodh Hasda:  
Shri S. C. Samanta:  
Shri Bibhuti Mishra:  
Shri Ramakrishna Reddy:  
Shri Damani:  
Shri Shivananjappa:

Will the Minister of Home Affairs be pleased to state:

(a) the steps taken to expedite disposal of all the pending cases in the High Courts; and

(b) how many cases have been disposed of during 1957 so far and how many are pending at present?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The question of disposal of pending arrears, and speedier dispensation of justice in the High Courts was discussed by the Home Minister at a meeting with the Chief Ministers of States at New Delhi in the 1st week of June 1957. The problem was also considered by the Law Ministers of States at a conference held at New Delhi in September 1957. This conference made certain suggestions to be placed before the State High Courts for their consideration. A conference of the Chief Justices of the various High Courts was convened by the Chief Justice of India in the third week of October, 1957. The conference discussed further measures to be taken to tackle this problem.

The Law Commission are also examining the question of the changes necessary in the procedural law to ensure speedier dispensation of justice.

Meanwhile, a number of temporary posts of Additional Judges have been sanctioned for the High Courts.

(b) The information is being collected and will be laid on the Table of the Lok Sabha.

Shri Subodh Hasda: May I know in which of the High Courts large number of cases is still pending for disposal?

Shri Datar: There are three or four High Courts. I have not got their names here.

Shri Keshava: In view of the fact that the inordinate delay involved in the appointment of Judges, particularly in Mysore, led to accumulation of pending cases, may I know if the full complement has been appointed now; if not why further delay in this matter?

Mr. Speaker: That need not be answered. I did not call him. There are as many as six Members who have taken the trouble of tabling this question. Another hon. Member gets up and then, before I call him, he puts the question. I am not going to allow the answer. I will first of all exhaust the list of hon. Members who have taken the trouble of tabling this question. Shri Samanta.

Shri S. C. Samanta: May I know how many second appeal cases are among the pending cases?

Shri Datar: There are a number of such cases, but the exact figures are not here before me.

Shri S. C. Samanta: For how many years have they been lingering?

Shri Datar: They are for varying terms of years.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि चीफ मिनिस्टर्स की काफ़ग हुई, ला मिनिस्टर्स की काफ़ग हुई, चीफ जस्टिसिंग की काफ़ग हुई और वहाँ पर जो फ़ैसले हुए उनको ग्रहल में लाने में कितना समय लगेगा और क्या इस बात की कोशिश की जाएगी कि काम जल्दी से जल्दी हो? साथ ही उन बातों को जिन का पता है, ग्रहल में लाने में कितना समय लगेगा?

Shri Datar: As early as possible this question will be decided.

Shri Ramakrishna Reddy: May I know whether after the appointment

of two additional Judges in the High Court of Andhra Pradesh, the work there has increased or decreased?

**Shri Datar:** Two Judges have been recently appointed to the Andhra Pradesh High Court.

**Mr. Speaker:** Shri Damani, Shri Shivananjappa, Shri Guha.

**Shri A. C. Guha:** Can we have from the hon. Minister a statement laid on the Table of the House showing the number of cases in the Calcutta High Court pending for five years, seven years and ten years, on the original side and also on the appellate side?

**Shri Datar:** I have not got those figures before me at present.

**Shri A. C. Guha:** Would you please ask the Minister to lay the figures on the Table of the House or to mention those figures?

**Mr. Speaker:** Very well. Why did the hon. Member not take the trouble of asking that question separately?

**Shri Keshava:** May I now have the answer to the question that I asked earlier? I shall state the question once again. In view of the fact that the inordinate delay in the appointment of judges led to an accumulation of these pending cases, particularly in the High Court of Mysore, may I know whether the full complement has been appointed now, and if not, why is there further delay in this matter?

**Shri Datar:** In the first place, I cannot accept the premises that there was any delay at all. We receive recommendations, and then they pass through the usual process, and judges have been appointed.

**Shri Keshava:** My question was whether the full complement had been appointed

**Shri Datar:** So far as the full complement is concerned, there is also an additional High Court Judge

appointed for Mysore. And one more is to be appointed to the permanent post.

**Some Hon. Members rose—**

**Mr. Speaker:** I have looked into the statement. It is a long one. I took half an hour to read it and understand the full implications. Therefore, I request hon. Members to read the statement which has been placed on the Table of the House. This is a recurring matter. So, they may pursue this matter by a separate question later.

### Synthetic Rice for Kerala

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\*78. { **Shri S. C. Samanta:**  
**Shri Subodh Hasda:**

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that the Government of Kerala has requested the Council of Scientific and Industrial Research for the supply of 100 tons of synthetic rice (MACARON) from Tapioca for giving an extensive trial in different parts of Kerala;

(b) if so, the cost, composition and nutritive value of the synthetic rice produced; and

(c) what steps have been taken for the manufacture and supply of the required quantity of artificial rice?

**The Deputy Minister of Education and Scientific Research (Shri M. M. Das):** (a) to (c). A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 10]

**Shri S. C. Samanta:** May I know the terms and conditions under which the State of Kerala has been supplied with this tapioca macaron?

**Shri M. M. Das:** The terms are that 30 tons of tapioca macaron, which has been increased to 60 tons, will have